

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14-12-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2009PTC066263
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.520, Road No.27, Near MCR HRD Institute Jubilee Hills, Hyderabad, Telangana, India- 500033
6.	Insolvency commencement date in respect of corporate debtor	03-02-2023 (Order received by IRP on 06-02-2023).
7.	Estimated date of closure of insolvency resolution process	02-08-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ARTHAM SOMESWARA RAO IBBI/IPI-002/IP-N01199/2021-2022/14017
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Artham Someswara Rao, # Wayside Residency, Flat No.301, Tirumala Hills Colony, Manikonda, Near Golden Temple Road, Road No.7, Hyderabad, Telangana-500089. Email: somesh_a2000@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Artham Someswara Rao</b> , IRP-SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED Ayyappa Arcade, Flat no 301, 3 <sup>rd</sup> floor, H.No.12-1-508/70, Shanthi Nagar, Laxmi Nagar, North Lalaguda, Hyderabad-500017 Telangana. E-mail: cirpsrius@gmail.com
11.	Last date for submission of claims	17-02-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable



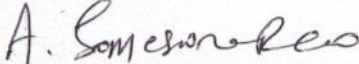
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED on 03-02-2023 (date of receipt of order by IRP 06-02-2023).

The creditors of SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 17-02-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
ARTHAM SOMESWARA RAO  
IBBI/IPI-002/IP-N01199/2021-2022/14017  
Date: 07-02-2023  
Place: Hyderabad





Share Go to page font-inc Text



Date: 07.02.2023

**ఫారం A**  
**బహిరంగ ప్రకటన**

(ఇన్సూరెన్స్ అండ్ రిటైన్మెంట్ బోర్డ్ ఆఫ్ ఇండియా (ఇన్సూరెన్స్ రిజిస్ట్రార్ డిపార్ట్మెంట్ ప్రాసెస్ ఫర్ రిటైన్మెంట్ పర్సన్) రిగ్యులేషన్స్, 2016 యొక్క రిగ్యులేషన్ 6 క్రింద)  
శ్రీయస్ విజినెస్ సొల్యూషన్స్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణధాతలు శ్రద్ధ వహించుట కొరకు

**సంబంధిత వివరాలు**

1. కార్పొరేట్ రిజిస్ట్రేషన్ నెంబరు	శ్రీయస్ విజినెస్ సొల్యూషన్స్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ రిజిస్ట్రేషన్ యొక్క ఐన్వార్కాంప్లైస్ తేదీ	14-12-2009
3. అడ్మినిస్ట్రేటివ్ రిజిస్ట్రేషన్/ రిటైన్మెంట్ చేసిన కార్పొరేట్ రిజిస్ట్రేషన్ క్రింది ఆధారిత	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్ - హైదరాబాద్
4. కార్పొరేట్ రిజిస్ట్రేషన్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ లిమిటెడ్ లియిటిగిటీ గుర్తింపు నెంబరు	U72200TG2009PTC066263
5. కార్పొరేట్ రిజిస్ట్రేషన్ యొక్క రిజిస్ట్రేషన్ అఫీసు మరియు ప్రెసిడెంట్ అఫీసు (ఏదేని ఉన్నట్) చిరునామా	ఫ్లాట్ నెం.520, రోడ్ నెం.27, ఎం.సి.ఆర్ హైవేపల్లెటో అండ్ డివైలప్మెంట్ డివిజన్, బాన్సీపాట్, హైదరాబాద్, తెలంగాణ, ఇండియా-500033
6. కార్పొరేట్ రిజిస్ట్రేషన్ సంబంధించి ఇన్సూరెన్స్ ప్రాసెస్ తేదీ	03.02.2023 (ఉత్తర్వు 06.02.2023న బాండ్డ్ చే స్వీకరించబడినది)
7. ఇన్సూరెన్స్ రిజిస్ట్రేషన్ ప్రక్రియ ముగింపు అందడా తేదీ	02-08-2023
8. ఇంటిరిమ్ రిజిస్ట్రేషన్ ప్రాసెస్ లోగా వ్యవహారం ప్రారంభం ప్రాసెస్ లో యొక్క పేరు మరియు రిజిస్ట్రేషన్ నెంబరు	అర్థం సోమేశ్వర రావు IBBI/IP-002/IP-N01199/2021-2022/14017
9. బోర్డులో సహాయకర్తగా ఉన్న ఇంటిరిమ్ రిజిస్ట్రేషన్ ప్రాసెస్ లో యొక్క చిరునామా మరియు ఇ-మెయిల్	అర్థం సోమేశ్వర రావు, వేన్డ్ రెసిడెన్స్, ఫ్లాట్ నెం.301, తెలుగు హిల్స్ కాలనీ, మణికోండ, గౌల్డ్ బెంపుల్ రోడ్ డగ్గర్, రోడ్ నెం.7, హైదరాబాద్, తెలంగాణ-500089, Email : somesh_a2000@yahoo.com
10. ఇంటిరిమ్ రిజిస్ట్రేషన్ ప్రాసెస్ లో సంబంధించిన కొరకు ఉపయోగించబడిన చిరునామా మరియు ఇ-మెయిల్	అర్థం సోమేశ్వర రావు, బాండ్డ్-శ్రీయస్ విజినెస్ సొల్యూషన్స్ ప్రైవేట్ లిమిటెడ్, అయ్యప్ప అప్పారావు, ఫ్లాట్ నెం.301, 3వ అంతస్తు, ఇ.నెం.12-1-508/70, శాంతి నగర్, లక్ష్మీ నగర్, వార్డ్ లాల్ గాంధీ, హైదరాబాద్-500017, తెలంగాణ. E-mail: cirpsrius@gmail.com
11. క్లెయింట్ల దాఖలు చేయబడు చివరి తేదీ	17-02-2023
12. ఇంటిరిమ్ రిజిస్ట్రేషన్ ప్రాసెస్ లో నిర్ధారించిన సెక్షన్ 21లో సబ్-సెక్షన్ (6ఎ) యొక్క నిబంధన (బి)లో త్రివిధ తరగతులు, ఎవైదా ఉన్నట్	వర్తించదు
13. తరగతిలోని క్లెయింట్ల యొక్క అధిక్యత ప్రతినిధిగా వ్యవహరించుటకు గుర్తించిన ఇన్సూరెన్స్ ప్రాసెస్ లో యొక్క పేరు (ప్రతి తరగతికి మూడు పేర్లు)	వర్తించదు
14. (ఎ) సంబంధిత ఫారాలు మరియు (బి) అధిక్యత ప్రతినిధుల వివరాలు ఇక్కడ లభించును.	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> భౌతిక చిరునామా: వర్తించదు

ఇందువల్లగా ప్రకటన ఇవ్వడమేమనగా **03.02.2023**న శ్రీయస్ విజినెస్ సొల్యూషన్స్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ ఇన్సూరెన్స్ రిజిస్ట్రేషన్ ప్రాసెస్ ప్రారంభమైనదిగా నేషనల్ కంపెనీ లా ట్రిబ్యూనల్ ఆదేశించింది. (బాండ్డ్ చే ఉత్తర్వు స్వీకరణ తేదీ: 06.02.2023)

శ్రీయస్ విజినెస్ సొల్యూషన్స్ ప్రైవేట్ లిమిటెడ్ యొక్క క్లెయింట్లను రుణధాతలతో వారి క్లెయింట్లను **17-02-2023**న లేదా ముందగా ఎంబ్లీ నెం.10లో పేర్కొన్న చిరునామాలో ఇంటిరిమ్ రిజిస్ట్రేషన్ ప్రాసెస్ లో దాఖలు చేయవలసిన తెలియజేయబడినది.

పైనాన్నియల్ క్లెయింట్ల రుణధాతలతో వారి క్లెయింట్లను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే దాఖలు చేయాలి. అందరు ఇతర క్లెయింట్ల రుణధాతలతో వారి క్లెయింట్లను నేరుగా, పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ విధానం ద్వారా దాఖలు చేయాలి. ఎంబ్లీ నెం.12 ఎదురుగా పేర్కొన్న లిస్ట్ చేసినట్లుగా తరగతికి చెందిన పైనాన్నియల్ క్లెయింట్ల, ఫారం 51-లో తరగతి (స్టాండ్ డౌన్) యొక్క అధిక్యత ప్రతినిధిగా వ్యవహరించడానికి ఎంబ్లీ నెం.13కు ఎదురుగా లిస్ట్ చేసిన ముగ్గురు ఇన్సూరెన్స్ ప్రాసెస్ లో నుండి అధిక్యత ప్రతినిధి యొక్క ఎంపికను సూచిస్తుంది.

తప్పకుండా లేదా తప్పకుండా పట్టించు క్లెయింట్ల దాఖలు చేయటం అవసరమైన విధించబడతాయి.

తేదీ: 07-02-2023  
ప్రదేశం: హైదరాబాద్

IBBI/IP-002/IP-N01199/2021-2022/14017  
అర్థం సోమేశ్వర రావు

క్ర. సం. 1 2 3 4 5 6 7 8 1. సం. 2) క్ర. సం. 1 2 3 4 గు. క్ర. సం. క్ర. సం.

**HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 03.02.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>Company Petition IB/392/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Srius Business Solutions Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	
<b>NAME OF THE RESPONDENT(S)</b>	
<b>UNDER SECTION</b>	<b>10</b>

**ORDER**

Petition is allowed, vide separate orders.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH - II**

**C.P. (IB) No. 392/10/HDB/2022**

Under Section 10 of I&B Code, 2016 read with  
Rule 7(1) of the Insolvency & Bankruptcy  
(Application to Adjudicating Authority) Rules,  
2016.

**In the matter of  
M/S. SRIUS BUSINESS SOLUTIONS PVT LTD.**

Mr. Muppidi Venkat Reddy,  
Authorised Signatory of M/s. Sarius Business Solutions Pvt Ltd,  
Plot No.520, Road No.27,  
Near MCR HRD Institute, Jubilee Hills,  
Hyderabad – 500 033.

... Corporate Applicant/  
Corporate Debtor

**Date of Order: 03.02.2023**

**Coram:**

Hon'ble Justice Smt. Telaprolu Rajani, Member (Judicial)

Hon'ble Sri Charan Singh, Member (Technical)

**Counsel present:**

For the Applicant : Mr. Srikanth G. Advocate

Heard on : 01.02.2023

**[Per : Bench]**

**ORDER**

1. This is an Application filed by the Corporate Applicant M/s. Sarius Business Solutions Private Limited (hereinafter

referred to as the “Applicant”/Corporate Debtor) under Section 10 read with Rule 7 of the Insolvency and & Bankruptcy Code, 2016, seeking for the initiation of the Corporate Insolvency Resolution Process, against itself.

2. Brief facts of the Application are as follows:

2.1 The Company is engaged in developing the packaged software and had no sales in last 11 months and its subsidiary company, which develops the software also had lost all its employees, except administrative staff, who develop the software programming, due to lack of funds.

2.2 The Operational Creditor, M/s. Key Solutions Inc., USA stopped purchasing the software from the Applicant due to failure in delivering the software in time and demanded for payment of the outstanding amount of Rs.3,64,25,656/-.

2.3 The Company is yet to receive an amount of Rs.1,88,54,304/- from its Subsidiary Company, M/s.INDUS Business Solutions Limited but the Subsidiary Company had filed CIRP Application No. 363/2022 before this Tribunal under Section 55(2) of the IB Code, 2016.

2.4 The Company’s total outstanding is Rs.3,64,25,656/- and the Members of the Company in their Extraordinary General Meeting dated 03.12.2022 had approved and authorized the Company to make an application for initiating CIRP.

3. Notice was taken to the Operational Creditors, but none appeared opposing the application. Hence, in view of the fact that the Corporate Debtor owes debts to the Operational Creditors and is not in a position to discharge the same, we are inclined to admit the petition.
4. Hence, this Application is allowed with the following directions:
  - a) The Application is admitted and this Adjudicating Authority orders the commencement of the Corporate Insolvency Resolution Process, which shall ordinarily be completed within the timelines stipulated in the Code, 2016 (as amended), reckoning from the date on which this order is passed.
  - b) The Applicant has proposed the name of Mr. Artham Someswara Rao as the Interim Resolution Professional (hereinafter referred to as the "IRP"). Accordingly, this Adjudicating Authority appoints Mr. Artham Someswara Rao, having Registration No: IBBI/IPA-002/IP-N01199/2021-2022/14017, Wayside Residency, Flat No.301, Tirumala Hills Colony, Manikonda, Near Golden Temple Road, Road No.7, Hyderabad, Telangana - 500089, E-mail ID: [somesh\\_a2000@yahoo.com](mailto:somesh_a2000@yahoo.com), Phone No.8374879630 as the Interim Resolution Professional. The IRP is directed to file Authorization for Assignment within three days from the date of this order.
  - c) The IRP is directed to take charge of the management of the Corporate Debtor, immediately. He is also directed to cause public announcement as prescribed under Section 15 of the

Code, 2016, within three days from the date of receipt of this order, and call for submissions of claim in the manner as prescribed.

d) Moratorium is, hereby, declared and shall have effect from the date of this order till the completion of the CIRP, for the purposes referred to in Section 14 of the Code, 2016. It is hereby ordered that all of the following are prohibited:

- i. The institution of suits or continuation of pending suits or proceedings against the Corporate Debtor including execution of any judgment, decree or order in any court or law, tribunal arbitration panel or other authority;*
- ii. Transferring, encumbering, alienating or disposing of by the Corporate Debtor any of its assets or any legal rights or beneficial interest therein;*
- iii. Any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);*
- iv. The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.*
- v. Notwithstanding anything contained in any other law for the time being in force, a license, permit, registration, quota,*

*concession, clearances or a similar grant or right given by the Central Government, State Government, local authority, sectoral regulator or any other authority constituted under any other law for the time being in force, shall not be suspended or terminated on the grounds of insolvency, subject to the condition that there is no default in payment of current dues arising for the use or continuation of the license, permit, registration, quota, concessions, clearances or a similar grant or right during the moratorium period.*

- e) The supply of essential goods or services to the Corporate Debtor shall not be terminated, suspended or interrupted during the moratorium period. Further, if the IRP considers supply of any goods or services critical to protect and preserve the value of the Corporate Debtor and manage the operations of such Corporate Debtor as a going concern, then the supply of such goods or services shall not be terminated, suspended or interrupted during the period of moratorium, except where such Corporate Debtor has not paid dues arising from such supply during the moratorium period. Furthermore, the provisions of Sub-section (1) of Section 14 shall not apply to such transactions, agreements or other arrangement as may be notified by the Central Government in consultation with any financial sector regulator or any other authority.
- f) The IRP shall comply with the provisions of Sections 13(2), 15, 17 & 18 of the Code, 2106. The Directors, Promoters or any other person associated with the management of Corporate Debtor are directed to extend all assistance and co-operation to the IRP as

stipulated under Section 19 for discharging his functions under Section 20 of the Code, 2016.

- g) The Corporate Applicant as well as the Registry is directed to send the copy of this Order to the IRP, to enable him to take charge of the assets etc. of the Corporate Debtor, and comply with this order as per the provisions of the Code, 2016.
  - h) The Registry is directed to communicate this Order to the Corporate Applicant.
  - i) The Registry shall also communicate this Order to the Registrar of Companies, Hyderabad, for updating the status of the Corporate Debtor in the website of the Ministry of Corporate Affairs.
5. Accordingly, this **C.P. No. 392/10/HDB/2022** is allowed and stands disposed of.

**Sd/-**

**(Charan Singh)**  
**Member, Technical**

**Sd/-**

**(Justice Telaprolu Rajani)**  
**Member, Judicial**

**VL**